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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 10th OF JULY, 2025

MISC. CRIMINAL CASE No. 26947 of 2025

KANIRAM

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Neeraj Siresiya - Advocate for the applicant.

Shri Vishal Singh Panwar- G.A. for the State.

Shri Hemant Rathore- Advocate for the complainant.

ORDER

They are heard. Perused the case diary/challan papers.

- 2] This is the applicant's first bail application filed under Section 483 of B.N.S.S./ 439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.163/2025 registered at Police Station Shivgarh, District Ratlam (MP) for offence punishable under Sections 115(2), 326(g), 324(4) and 3(5) of the Bharatiya Nyaya Sanhita, 2023. The applicant is in custody since 20.05.2025.
 - 3] The allegation against the applicant is of assault and arson.
- 4] Counsel for the applicant, at the outset, has submitted that the parties have settled the matter out of the Court and the complainant has no objection if the present bail application is allowed. Hence, it is submitted that the bail application be allowed and applicant who is lodged in jail since 20.05.2025, be released on bail.

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5] Counsel for the objector has also submitted that he has no objection if the bail application is allowed.

- 6] Counsel for the respondent/State has opposed the prayer.
- 7] Having considered the rival submissions, perusal of the case diary and taking note of the fact that the parties have settled the matter out of the Court, this Court is inclined to allow the present application.
- Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/-(Rupees Twenty Five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.
 - 9] M.Cr.C. stands *allowed* and *disposed of*.

 Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar